

**THE HIGH COURT OF TRIPURA  
AGARTALA**

No.F.3(35)-HC/2021/ 14611

Dated, Agartala, the 9<sup>th</sup> July, 2021

**NOTIFICATION**

In exercise of the powers conferred by sub-section (1) of Section 28 read with Section 2 (e) (iii) of the Right to Information Act, 2005 (Act No. 22 of 2005), the Hon'ble the Chief Justice of the High Court of Tripura, does hereby make the following rules to amend the High Court of Tripura (Right to Information) Rules, 2013, (hereinafter referred to as the 'Principal Rules') namely:-

1. **Short title and Commencement:**

- (i) These Rules may be called "*The High Court of Tripura (Right to Information) (Amendment) Rules, 2021*".
- (ii) They shall come into force on the date of their publication in the official Gazette.

2. **Amendment of Rule**

After Rule 6 of the Principal Rules, the following shall be inserted as -

**"6A- *Suo Motu* Disclosure of Information by the High Court:-**

- (1) The High Court shall *suo motu* publish information as per sub-section (1) of Section 4 of the Act by publishing booklets and/or folders and/or templates and update this publication every year as required by sub-section (1) of Section 4 of the Act.
- (2) Such information shall also be made available to the public through information and facilitation counters and website of the High Court.
- (3) The Chief Justice shall constitute a committee of PIO and FAA having experience of dealing with RTI Applications to identify the categories of information that are frequently asked by the applicants. Such information

must be disclosed in the public domain to make it more user-friendly and should also be reviewed at regular intervals.

- (4) Information that is proactively disclosed must be properly categorized and organized in such a manner that it facilitates easy retrieval. Information on the High Court website must be organized in a searchable and retrievable database to enable people to access the records.
- (5) Website and other medium and publication of the High Court, relating to Section 4 compliance must carry the date on which the information was uploaded and placed for public access.
- (6) The District Courts of Tripura under the administrative control of the High Court shall also disclose information on *suo motu* basis in compliance to Section 4 of the Act in the manner as mentioned above and such information must be made available in the public domain through the websites of the District Courts.
- (7) The task of undertaking transparency audits may be given to the Tripura Judicial Academy to conduct a third party audit of *suo motu* disclosure of information by the High Court under Section 4 of the Act."

By Order  
Sd/-  
**(D.M.Jamatia)**  
**Registrar General**

No.F.3(35)-HC/2021/ 114612 - 656 Dated, Agartala, the 9<sup>th</sup> July, 2021

Copy to:-

1. The Principal Secretary to Hon'ble the Chief Justice, High Court of Tripura, Agartala.
2. The Secretary to Hon'ble Mr. Justice S. Talapatra, Judge, High Court of Tripura, Agartala.

3. The Secretary to Hon'ble Mr. Justice A.Lodh, Judge, High Court of Tripura, Agartala.
4. The Secretary to Hon'ble Mr. Justice S.G.Chattopadhyay, Judge, High Court of Tripura, Agartala.
5. The LR & Secretary, Law, Government of Tripura, Agartala.
6. The Private Secretary to the Registrar General, High Court of Tripura, Agartala.
7. The District & Sessions Judge, Gomati Judicial District, Udaipur/ Khowai Judicial District, Khowai/ North Tripura Judicial District, Dharmanagar/ Dhalai Judicial District, Ambassa/ Sepahijala Judicial District, Sonamura/ West Tripura Judicial District, Agartala/ Unakoti Judicial District, Kailashahar/ South Tripura Judicial District, Belonia.
8. The Judge, Family Court, Udaipur, Gomati Judicial District/ Khowai, Khowai Judicial District/ Agartala, West Tripura Judicial District / Dharmanagar, North Tripura/ Kailashahar, Unakoti Judicial District/ Sonamura, Sepahijala Judicial District / Ambassa, Dhalai Judicial District / Belonia, South Tripura District.
9. The Registrar (Vigilance), High Court of Tripura, Agartala.
10. The Registrar (Judicial), High Court of Tripura, Agartala.
11. The Registrar (Admn.P&M), High Court of Tripura, Agartala.
12. The Joint Registrar, High Court of Tripura, Agartala.
13. The Deputy Registrar(s), High Court of Tripura, Agartala.
14. The Chief Librarian, High Court of Tripura, Agartala.
15. The Assistant Registrar(s), High Court of Tripura, Agartala.
16. The System Analyst, High Court of Tripura, Agartala for uploading the notification in the official website of the High Court of Tripura, Agartala.
17. The Manager, Government Press, Agartala, Tripura. He is requested to publish the said Notification in the next extra-ordinary issue of the Tripura Gazette and send at least 5(five) copies of the same to the undersigned after publication.
18. The Superintendant, Establishment Section/Recruitment & Rules/ Bench Section(s), High Court of Tripura, Agartala.
19. Concerned File(s).

  
Registrar General